

WEDNESDAY, THE 19TH DAY OF AUGUST 2026

WP(PIL) No. 142 of 2026

SUO MOTU

VS

REPRESENTED BY THE SECRETARY & OTHERS

ADVS FOR PETITIONER/S:

SUO MOTU (IN PERSON)

ADVS FOR RESPONDENT/S:

GOVERNMENT PLEADER, SHRI.K.JAJU BABU, ADVOCATE GENERAL

SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.

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W.P(PIL)No.142 of 2026

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Dated this the 19th day of August, 2026

Appearance:

For the Petitioner :

For the Respondents : Mr.K. Jaju Babu, learned AG
Mr.P.Sreekumar, learned ASGI

ORDER

Soumen Sen, C.J.

The learned Advocate General has submitted that the State shall prepare a report and shall share it with the Union of India. The learned ASGI appears and submits that the SOP prepared by the State shall be considered by the Central Government.

2. We suggest that a joint meeting between the Central Government and the State Government would help in preparing a comprehensive SOP throughout the State, as we cannot ignore that there is a need for a comprehensive policy and execution of framework for the care, rehabilitation and palliative support of children with chronic neurodevelopmental disabilities and in this

regard both the Central and the State Government are stakeholders.

3. In preparing the SOP, the observation made in the statement of facts, in paragraph 10 and 11 which reads as follows, shall be taken into consideration.

“10. Experts in pediatric palliative care have emphasised that palliative care for children should commence from the time of diagnosis and should continue alongside curative and rehabilitative interventions. However, pediatric palliative care in Kerala continues to be limited and remains largely dependent upon isolated institutional initiatives and voluntary organisations rather than an organised State-wide public healthcare system.

11. The Kerala State Palliative Care Policy envisages the active participation of Local Self Government Institutions through ward-level palliative care services implemented by primary healthcare teams. However, implementation of these provisions for children with chronic disabilities has been inconsistent and inadequate,

resulting in the absence of effective community-level support for affected families.”

List the matter on 16th September 2026.

Sd/-

**SOUMEN SEN
CHIEF JUSTICE**

Sd/-

**SYAM KUMAR V. M.
JUDGE**

smm